

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.80/2001

(From the judgement and order dated 09/08/2000 in WP 6107/99  
of The HIGH COURT OF BOMBAY)

EKNATH SHIVRAM KOTHAVALA

Petitioner (s)

VERSUS

VITTHAL SHIVGIR GOSAVI &amp; ORS.

Respondent (s)

(With prayer for interim relief)  
( With Appln(s). for exemption from filing O.T. )  
( For Final Disposal )

Date : 15/11/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SHIVARAJ V. PATIL  
HON'BLE MR. JUSTICE ARUN KUMAR

For Petitioner (s)

Mr. A.S. Bhasme,Adv.

For Respondent (s)

Mr. Udai Umesh Lalit,Adv.

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T..J.  
.SP2Heard learned counsel for the parties for fifteen  
minutes.

The appeal is allowed in terms of the signed order.

.SP1

(R.K. Dhawan)  
Court Master(Shelly Sengupta)  
Court Master

(Signed order is placed on the file)